

ASSAM ACT XIX OF 1947

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1947

(Passed by the Assembly)

(Received the assent of the Governor on the 12th December, 1947)

[Published in the *Assam Gazette*, of the 17th December, 1947]

*An Act further to amend the Assam Municipal Act, 1923*

Preamble.

Whereas it is expedient further to amend the Assam Municipal Act, 1923, hereinafter called the principal Act, Assam Act I of 1923. in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1947.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 16 of Assam Act I of 1923.

2. In section 16 of the principal Act—

(a) for the word “ Crown ” the words “ Dominion of India ” shall be substituted, and

(b) for the form of oath the following form shall be substituted, namely :—

“I, A.B., having been <sup>elected</sup>/<sub>appointed</sub> a member of this Board do solemnly swear (or affirm) that I will bear true faith and allegiance to the constitution of India as by law established, and I will faithfully discharge the duty upon which I am about to enter.”

*Price 1 anna or 2d.*